Central Administrative Tribunal Principal Bench: New Delhi



OA No.1964/97

New Delhi, this the 15th day of December, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Shri S.P. Biswas, Member (A)

Jai Narain s/o Sh., Jagdhar Yadav, r/o H-2, H.No. 141, Sultan Puri, Delhi.

... Applicant

(Py Advocate: Shri U. Srivastava)

Versus

Gott, of N.C.T. of Delhi through

 Commandant General, Home Guards & Civil Defence, C.T.I. Complex, Raja Garden, Delhi.

....Respondents

(By Advocate: Shri Jog Singh through Sh. Ajesh Luthra)

ORDER (ORAL)

Dr. Jose P. Verghese, Vice-Chairman (J) -

This OA has been filed on benalf of the petitioner working in Home Guards whose services have been threatened to be terminated by an order dated 9.7.1997 stating that the petitioners are given notice for termination for the purpose of preserving the voluntary character of organisation. The operation of the said order was stayed by the interim order by this court in view of the fact that the judgement in similar matters were reserved for pronouncement. In all the connected matters judgement has already been given on 12.12.1997 vide OA No. 1753/97 etc. in the matter of I.S. Tomar & Ors. vs. COI & Ors.

M.

In view of the final disposal of the said case it is clarified that the reliefs given to the petitioners therein shall also be applicable to the petitioners in this case as well wherever it is applicable.

Even though notices notices were issued but no reply has been filed on behalf of the respondents. Since this matter is covered, we do not intend to detain the same further on Board and dispose of this applying ratio and directions in the above said case to the present case as well.

With this, this OA is dispose of with no order

as io costs.

(S.P.Biowas)
Member (A)

(Dr. Jose P. Verghese) Vice-Chairman (J)

na